

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No. 60 (ND)/2016

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2017**

**NAME OF THE COMPANY:** Vandana Goswami Vs. Shri Sneh Bihari Estate Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s) :	Mr. Virender Ganda, Sr. Advocate with Mr. Vipul Ganda, Mr. S.K. Giri, Mr. Tarun Mehta, Ms. Shelly Khanna, Advocates		
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	For the Respondent (s) :	Mr. K.K. Sharma, Sr. Advocate with Ms. Vandana Goswmi, Advocate Mr. Vikas Mehta, Mr. Anushree Menon, Advocates for R-3		
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**ORDER**


A Statement of A/c has been received from HDFC Bank, East Patel Nagar, New Delhi. The mandate for operating the said bank account has, however, not been forwarded.


With respect to Bank of Baroda, Vrindavan, there is no response whatsoever.

Fresh Notice be issued to the Bank of Baroda, Vrindavan, to forward certified copy of the Statement of account since inception, as well as the mandate for operating the said account.

Copy of the order be given Dasti to the concerned Advocates.

To come up on 13<sup>th</sup> October, 2017 for final disposal.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**

(Lekh Raj Singh)